

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE & BANKING  
(REVENUE WING)

NEW DELHI, the 22<sup>nd</sup> December, 1976.

\*\*\*\*

NOTIFICATION  
INCOME TAX

No. 1570 /F.No.203/126/76-III.A.II/: It is hereby notified for general information that the institution mentioned below has been approved by the Secretary, Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (ii) of sub-section (1) of Section 35 of the Income-tax Act, 1961, subject to the following conditions:-

- (i) that Sri Venkateswara University, Tirupati will maintain a separate account of the sums received by it for scientific research.
- (ii) That the said University will furnish the annual return of its Scientific Research Activities to the prescribed authority for every financial year in such forms as may be laid down and intimated to them for this purpose, by 30th April, each year.

Institution

SRI VENKATESWARA UNIVERSITY, TIRUPATI. (ANDHRA PRADESH).

This notification takes effect from 13.8.1976.

Sd/-(I. P. JHUNJHUNALA)  
DIRECTOR TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Deputy Secretary, Department of Science & Technology, Technology Bhawan, New Mehrauli Road, New Delhi, with reference to their O.M.No.1/80/76-RA dated 1.11.1976.
5. The Registrar, Sri Venkateswara University, Tirupati (A.P.) with reference to his letter No.445/DD2/76 dated 4th August, 1976.
6. The Comptroller & Auditor General of India. (20 copies).
7. Bulletin Section of D.I.(R.S.&P), New Delhi. (5 copies).

  
I. P. JHUNJHUNALA